

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.205  
**C.P. (IB)/207(AHM)2024**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Ajay Radheshyam Goenka PG Rainbow Papers Ltd Through .....**Applicant**  
Janak Jagjivan Shah  
V/s .....**Respondent**  
Union Bank of India & Others

**Order delivered on: 28/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/PG : Mr. Dheeraj Garg, Adv.  
For the RP : Mr. Gaurav Jalandhar, Adv.

**ORDER**

Heard the Ld counsel for the PG and the RP who filed the application. It appears that the copy of the appointment of RP in terms of order dated 12 June 2024 was not served till date. The Personal Guarantor who had appeared and the RP for hearing when the petition was allowed should have complied. Ld. Counsel for the applicant served the copy after today's hearing by whatsapp and showed as proof which is not accepted and it is not clearly mentioned that RP is appointed in the matter. Ld. Counsel for the RP and PG apologised by appearing again and stated that they have made mistake by not serving the orders which has resulted in delay in appointing the RP. Applicant is directed to serve again the order appointing the RP who is also the liquidator of corporate debtor (appointed in terms of IBBI instructions to appoint same RP/Liquidator when the corporate debtor is under CIRP). In view of the apology and clarification submitted, the same is accepted.

List for filing report by RP on 10.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**